

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.298/MP/2018**

Subject: Petition seeking adjudication of disputes for claim of fixed charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC- Order dated 13.3.2020 of the Appellate Tribunal for Electricity in Appeal No. 20/2020 (WBSEDCL v DVC)

Petitioner: Damodar Valley Corporation

Respondent: West Bengal State Electricity Distribution Company Limited

Date of hearing: **25.8.2020**

Coram: Shri P.K.Pujari, Chairperson  
Shri I.S.Jha, Member  
Shri Arun Goyal, Member

Parties present: Shri M.G.Ramachandran, Senior Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri Arun Patra, DVC  
Shri Vishrov Mukerjee, Advocate, WBSEDCL  
Shri Rohit Venkat, Advocate, WBSEDCL  
Shri Ameya Vikram Mishra, Advocate, WBSEDCL

**Record of Proceedings**

The matter was taken up for hearing through Video Conferencing.

2. The learned counsel for the Respondent WBSEDCL prayed for adjournment due to personal reasons. The learned Senior counsel for the Petitioner prayed for grant of time to file written submissions on the issue of 'limitation' in the matter.
3. The Commission accepted the request and adjourned the matter. The Commission directed the Petitioner to file its written submissions on the issue of 'limitation' by 31.8.2020, with copy to the Respondent WBSEDCL, if not served earlier. The due date for filing the written submission shall be strictly complied with by the Petitioner and no extension of time shall be granted for any reason.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

**Sd/-**  
(B.Sreekumar)  
Deputy Chief (Law)

